

बिना टिकट यात्रा करने वाले यात्री

1191. श्री शंकर बयाल सिंह : क्या रेल मन्त्री यह बताने को कृपा करेंगे कि :

(क) गत छः महीनों में किस रेलवे डिब्बीजन में बिना टिकट यात्रा करने वाले अधिकतम लोग पाये गये; और

(ख) उनसे जुमनि के रूप में कितनी धनराशि वसूल की गई ?

रेल मन्त्रालय में उपमन्त्री (श्री बूटा सिंह) : (क) पूर्व रेलवे का हवड़ा मण्डल ।

(ख) 1 अगस्त, 1975 से 31 जनवरी 1976 तक की अवधि में हवड़ा मंडल पर बिना टिकट अथवा गलत टिकटों पर यात्रा करने हुए पकड़े गये व्यक्तियों से वसूल की गई राशि निम्नलिखित है :—

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|---------------------|--------------|
| (1) किराया | 2,10,487 रु० |
| (2) ग्रथित्रभार | 7,57,537 ० |
| (3) अदालती
जुमनि | 1,06,269 रु० |

Comfortable Journeys on Welded Rail Tracks

1192. SHRI P. GANGADLE Will the Minister of RAILWAYS be pleased to state.

(a) whether Indian Railways have welded many rail tracks in the recent past;

(b) if so, whether it has made railway journeys more comfortable and less bumpy;

(c) whether any other measures are proposed to be taken to make the journeys of passengers more comfortable; and

(d) if so, salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, About 27600 Kms. of Railway track has been welded upto the end of 1975.

(b) Yes.

(c) None for the time being as far as rail tracks are concerned.

(d) Question does not arise.

Utkal Express

1193. SHRI P. GANGADEB: Will the Minister of RAILWAYS be pleased to state:

(a) whether bi-weekly Utkal Express is proposed to be run four times a week; and

(b) if so, when this will be done?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). The frequency of 77/78 Utkal Express has been increased from bi-weekly to tri-weekly with effect from 15th March, 1976. There is no proposal at present to increase frequency of this train to four times a week.

Railway Line between Bimalgarh and Talcher in Orissa

1194 SHRI P GANGADEB Will the Minister of RAILWAYS be pleased to state

(a) whether his Ministry has finalised the proposal to construct the Railway line between Bimalgarh and Talcher in Orissa under the South Eastern Railway;

(b) when will the work begin and is expected to be completed; and

(c) if not, the reasons for such delay and the time by when Government propose to run trains on this line?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No.

(b) Does not arise.

(c) It has been revealed by the survey reports carried out for the construction of a B.G. rail link from Bimlagarh to Talcher in 1970 that the project of length 135 kms. will cost about Rs. 16.75 crores at the then prevailing prices and yield a return of only 3.22 per cent by D.C.F. technique. In view of the present difficult financial position of the railways and lack of adequate traffic justification, the project is not likely to be taken up at present.

Writ Petitions in Supreme Court and High Courts

1195. SHRI SHANKERRAO SAVANT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state how many writ petitions were filed in the Supreme Court and each of the High Courts during 1973, 1974 and 1975 and how many were admitted and disposed of by them during that period?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): A statement giving the institution, disposal and pendency during 1973, 1974 and 1975 is laid on the Table of the House [Placed in Library. See No LT-10510/76.]

PAPERS LAID ON THE TABLE

CONDUCT ELECTIONS (AMENDMENT) RULES AND TAMIL NADU GENERAL CLAUSES (AMENDMENT) ORDINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): On behalf of Dr V. A. Seyid Muhammad, I beg to lay on the Table—

- (1) A copy of the Conduct of Elections (Amendment) Rules, 1976 (Hindi and English versions) published in

Notification No. S.O. 180(E) in Gazette of India dated the 9th March, 1976, under sub-section (3) of section 169 of the Representation of the People Act, 1951, [Placed in Library. See No. LT-10500/76.]

- (2) A copy of the Tamil Nadu General Clauses (Amendment) Ordinance, 1976 (Tamil Nadu Ordinance No. 4 of 1976), (Hindi and English versions) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu. [Placed in Library See No. LT 105107/76]

NOTIFICATIONS UNDER COMPANIES ACT

SHRI BEDABRATA BARUA: I beg to lay on the Table—

- (1) A copy of Draft Notification No 15/8/76-IGC (Hindi and English versions) regarding non-application of section 205A of the Companies Act, 1956 to the Government Companies, to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT-10502/76]
- (2) A copy of the Company Law Board (Bench) Rules, 1975 (Hindi version) published in Notification No. G.S.R. 233 in Gazette of India dated the 21st February, 1976, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. 10503/76.]